

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA.No.936/91

Dated this the 25th day of July, 1995.

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Dr. A. Vedavalli, Member(J)

Shri S.P. Kohli,  
Hindi Lecturer,  
107, Bhera Enclave,  
New Delhi 110 041.  
By Advocate: Shri Sant Lal.

...Applicant

versus

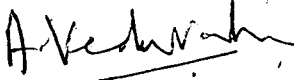
Union of India through

1. The Secretary,  
Department of Official Language,  
Ministry of Home Affairs,  
Hindi Teaching Scheme,  
North Block, New Delhi 110 001.
2. The Director,  
Central Hindi Training Institute,  
CGO Complx, Lodi Road,  
New Delhi 110 003  
By Advocate: Mrs. Raj Kumari Chopra.


...Respondents

ORDER (Oral)

The learned counsel for the applicant has stated at the bar that his client has instructed <sup>him</sup> to withdraw the application because according to his (client's) information, the respondents are considering granting the relief prayed for. The learned counsel for the respondents <sup>has</sup> states that she has no instructions on this point. The prayer for withdrawal of this OA is allowed and the OA is dismissed as withdrawn.

  
(DR.A.VEDAVALLI)  
MEMBER 'J'

/kam/

  
(S.R. ADIGE)  
MEMBER 'A'